

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Execution Application No. 66 of 2025

IN

Original Application No. 492 of 2022

In the matter of : -

Green Wood City Villa Jan Welfare Society
Through its President Ravindra Singh

...Applicant

Versus

Godwin Construction Company Pvt. Ltd.
Through its Director & Ors.

...Respondents

Report of the Local Commissioner
(In re Order dt. 27.05.2026 passed by
this Hon'ble Tribunal) with annexures

Submitted by:



(SHIVAM SAKSENA)

Advocate / Local Commissioner

Appointed by this Hon'ble Tribunal

210, Lawyers Chamber,

C.K. Daphtary Block,

Supreme Court, New Delh-1

Ch.: 011 - 23073983

MOB : 99718 85963

Date: 19.07.2026

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REPORT OF THE LOCAL COMMISSIONER

(In re Order dt. 27.05.2026 passed by this Hon'ble Tribunal)

Most Respectfully Showeth:-

1. The present Execution Application has been filed by the Applicants, alleging non-compliance of the judgment dated 04.03.2025, passed by this Hon'ble Tribunal in Original Application No. 492 of 2022, wherein certain directions were issued to the Builder, UPPCB and the Meerut Development Authority (MDA).

2. By Order dated 27.05.2026, this Hon'ble Tribunal was pleased to appoint the undersigned as the Local Commissioner, directing a visit to

the concerned project site, verify the factual position therein and give a report as to 'whether the entire sewage generated from the from the project is being discharged through the replaced pump and upgraded pumping assembly to the STP of MDA connected to the same or whether any part thereof, is being discharged through concealed pipelines/other means in open drain flowing in the vicinity and also to verify factual position regarding other grievances with respect to solid waste management etc., other environmental violations'.

I. Regarding illegal disposal of sewage into the open drain

3. After giving due notice to the concerned Respondents and the Applicant, and their consent, the undersigned visited the subject site on 03.07.2026. Accompanied by the officers of the MDA, UPPCB and the Nagar Nigam (Meerut), alongwith some residents of the society/ colony who were present, a site inspection was conducted. The Attendance Sheet of the site visit / inspection dated 03.07.2026, in original, is annexed hereto and marked as ANNEXURE LC/1.

4. A major grievance of the residents / applicants is the disposal of sewage of the colony into the nearby open drain through a concealed pipe. However, on the day of the inspection, no sewage was found to be

flowing through the said pipeline into the open drain. The residents stated that early in the morning the builder had gotten the motor / pipeline disconnected from the manhole / outlet wherefrom the sewage of the colony was being extracted and disposed of into the open drain, and the remaining pipeline had been covered with dirt. Consequently, the pipeline leading into the open drain had been partly concealed. Photographs depicting the path of the pipeline are annexed hereto and marked as ANNEXURE LC/2.

5. As informed by the residents of the colony, the pipeline was on one side of a wall as is visible from the photographs annexed to this Report. However, as further inspection was carried out, certain disconnected pipes were found on the other side of the same wall. The residents stated that these disconnected pipelines were part of the pipeline/ pump through which the sewage of the colony was being disposed of into the nearby open drain. Photograph of the disconnected pipe is annexed hereto and marked as ANNEXURE LC/3.

6. As for the outlet leading into the open drain, at the date and time of inspection, no sewage was found to have been flowing out of it. However, this may be a result of the pipeline having allegedly been disconnected by the builder in the morning of the site inspection. Photographs of the outlet

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of the erstwhile pipeline leading into the open drain is annexed hereto and marked as ANNEXURE LC/4.

II. Regarding the “STP”/ Sumpwell of the Colony

7. With regard to the “STP” of the colony, it is visibly noticed that no actual STP exists therein, instead all the sewage generated within the colony is meant to go into the sumpwell located close to the entrance of the colony. When attempting to access the sumpwell, its entrance seemed to have been blocked by tin sheets. However, with the help of the officers and the residents present, the undersigned was able to gain access to the sumpwell. It was informed by the officers of the MDA that earlier certain issues with respect to the pump and the connecting pipe had arisen, but they have now been resolved, and the new assembly is capable of dealing with all the sewage that reaches the sumpwell. Photographs of the sumpwell are annexed hereto and marked as ANNEXURE LC/5.

8. On account of non availability of power supply, for the entire duration of the site visit / inspection, the sumpwell could not be seen in action. Nonetheless the officers of the MDA assured the residents and the undersigned, Local Commissioner, that the assembly line was capable of

transporting the sewage inside of it into the sewage system of the MDA outside the colony.

9. It was informed by the residents and the MDA officers that the pipeline, that was coming out of the sumpwell and leading into the sewage system of the MDA, was passing through a parcel of land adjoining the sumpwell. However, the residents stated that the said adjoining land has been put up for sale. From the outside of the colony it was visible that a 'For Sale' sign had, in fact, been put up on the gate leading into the said parcel of land. Photographs of the said parcel of land is annexed hereto and marked as ANNEXURE LC/6. If such land is indeed to be sold then alternative route for the said pipeline needs to be planned and secured.

10. Despite the assurance that the sumpwell was capable of dealing with the sewage that reaches it, concern had been raised by the residents that not all sewage of the colony was flowing into the sumpwell, due to which from time to time the sewage had to be pumped into the sumpwell. Upon further inspection, it was also noticed that certain manholes were still overflowing, and stagnated water / sewage was found in some of the sewer lines outside some of the houses of the colony. It was informed by the residents that this is a common occurrence, and the residents themselves had to get the requisite maintenance works done. Photographs

evidencing the aforesaid situation is annexed hereto and marked as ANNEXURE LC/7.

11. Officers of the MDA explained that there are 2 possible reasons for the said situation- 1) the internal lines leading to the sumpwell were of insufficient capacity, causing blockades, and /or; 2) a discrepancy in the gradients of the sumpwell and the sewer lines of the colony, due to which sewer was not flowing freely into the sumpwell. Ascertaining the correct factual position would require a major exercise and expenditure which, for the present the officers of the MDA who were present expressed their inability to conduct. It was further informed by officers of the MDA that they are responsible for the external civil / developmental works, that are required outside/ upto the colony, while all such internal works within the colony are the responsibility of the concerned builder / allottee.

12. The officers of MDA further informed that the Authority is majorly out of pocket, since huge amounts of its dues have not been discharged by the Builder, and therefore, the officers of the MDA expressed their inability to perform internal civil/ developmental works of the colony.

III. Regarding Solid Waste

13. As regards other alleged environmental violations / grievances of the applicants / residents, it was informed by the residents that on one corner of the colony all garbage emanating from the colony was being dumped, which was thereafter being collected and dumped outside the colony at the designated site wherefrom the Nagar Nigam was collecting and disposing of the garbage in accordance with Rules. It was clarified by the officers of the Nagar Nigam that their responsibility lies in collecting the garbage from the designated site outside the colony, and not from within the colony. It was also informed by the officers of the Nagar Nigam that the garbage was being collected from the designated site every 2-3 days. The residents complained that the area where garbage was being dumped within the colony was not a designated site for storage, and huge piles of garbage would form before the removal of the garbage from such site within the colony which in-turn leads to foul smell emanating therefrom.

14. It was stated by the residents that on the day of the inspection, early in the morning, the piles of garbage had been removed by the builder. However, remnants and a pungent / foul smell could be observed in and

around the area. Photographs of the said area are annexed hereto and marked as ANNEXURE LC/8.

IV. Other Grievances of the Residents

15. Another grievance highlighted by the residents is the lack of a proper and effective drainage system within the colony due to which roads within the colony would get water logged, and damage the internal roads within the colony. Stagnated water would remain on the road until it evaporates by a natural process. Photographs evidencing the lack of proper and effective drainage within the colony and stagnated water on roads is annexed hereto and marked as ANNEXURE LC/9.

16. Further, the resident complained that the overhead tank constructed within the colony, has not been cleaned since its construction and commissioning.

17. Certain other grievances pertaining to maintenance works and / or lack thereof within the colony, were also pointed out by the residents. The undersigned Local Commissioner, appraised the residents that his mandate is limited to environmental issues, thus, those issues are not being set out in this Report.

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18. The direction passed by this Hon'ble Tribunal to carry out site inspection and to submit Report has been complied with by the undersigned. Accordingly, this Report, alongwith the Annexures is submitted for the kind consideration of this Hon'ble Tribunal.



(SHIVAM SAKSENA)

Advocate / Local Commissioner

Appointed by this Hon'ble Tribunal

Dt : 19.07.2026.

दिनांक - 03.07.2026 को मा. राष्ट्रीय हरित आयोग 'नई दिल्ली हरा
EA NO - 66/2025 (OANO 492/2022) में पारित आदेश दिनांक
27.5.2026 के अनुसार में कार्य जा रहे हैं जिला प्राण
के समक्ष उपस्थित

क्र.सं.	आयोजक का नाम व पद	विभाग का नाम	हस्ताक्षर
1.	लवी त्रिपाठी, अपर नगर आयुक्त	नगर निगम मेरठ	
2.	अमित कुमार (प्रभारी अभियंता) MDA - EB		
3.	सुरेश कुमार (A/S MDA -		
4.	Adeebkhan M.T (Sdhar) Tehsil		
5.	राजेश प्रसाद RD, 30 मीटर प्रसाद रोड	3-7-26 M.T	
6.	अमित कुमार E 701 Grah 1st		
7.	Hon. S. B.		
10.	R.K. Verma G.M.C. 102		
11.	Babita Sharma D-403		
12.	Tripti Sharma C 601		
13.	Ummed Singh D-96		
14.	D.K. Gupta D-105 2nd		

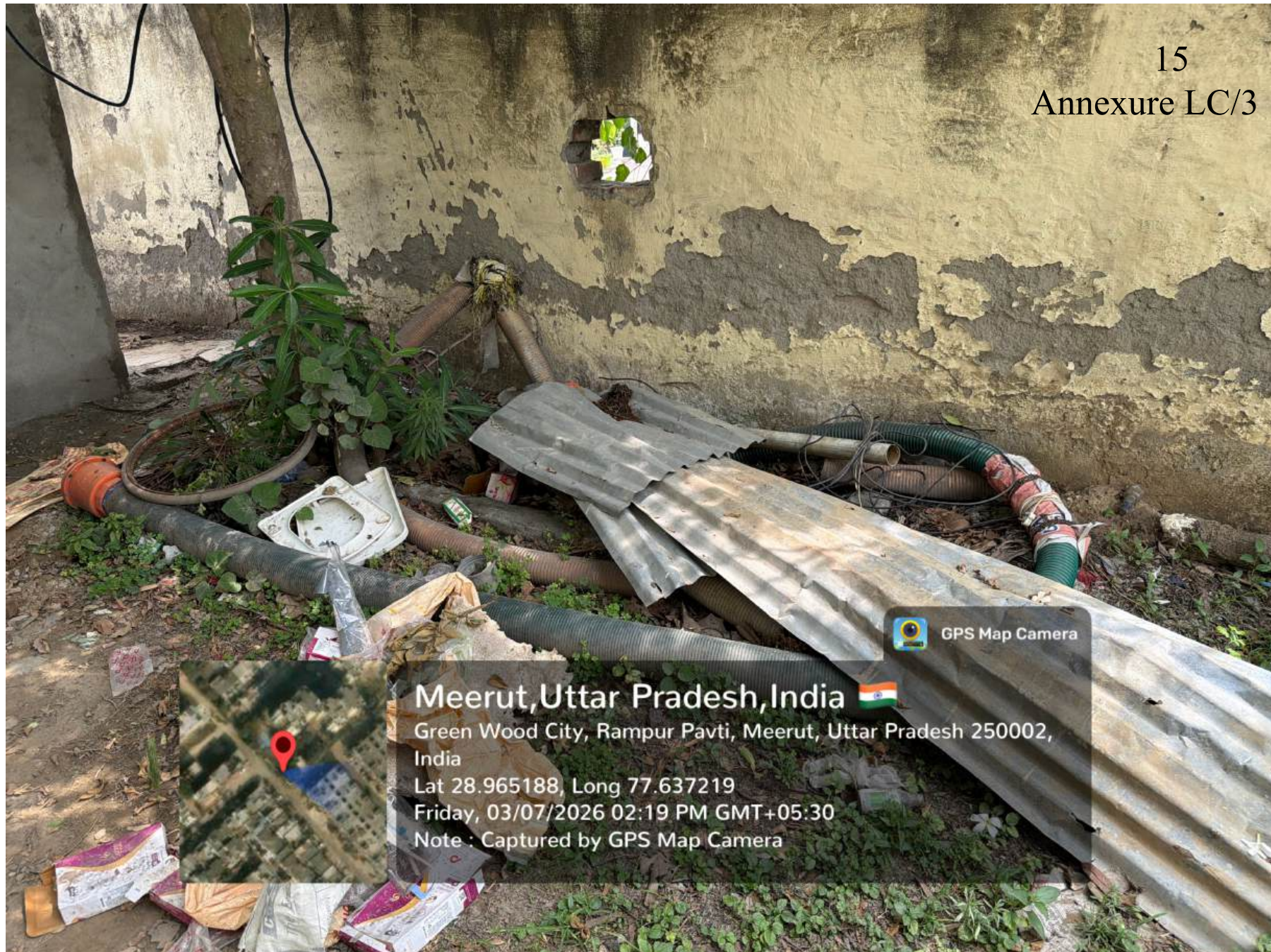
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GPS Map Camera

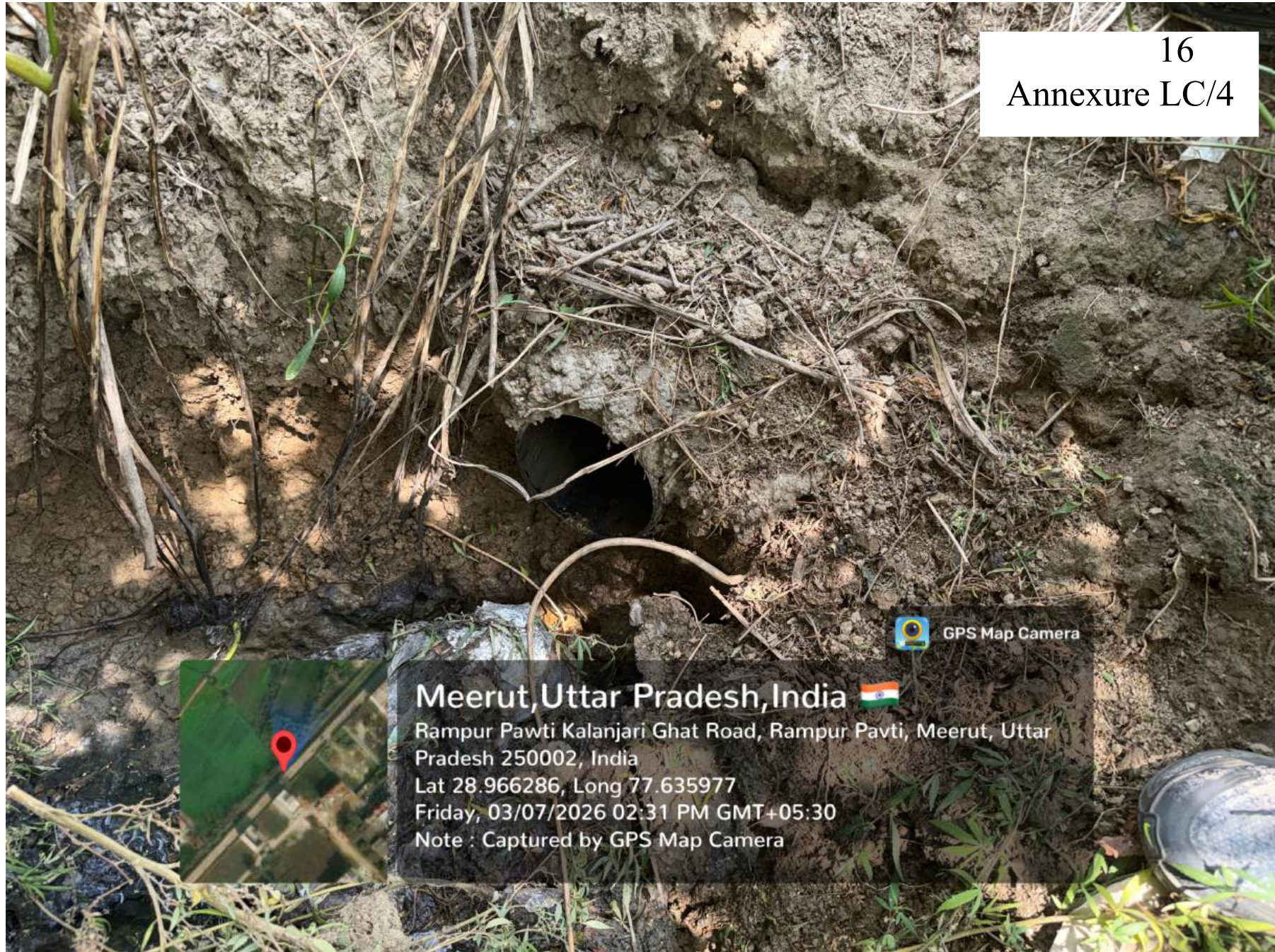
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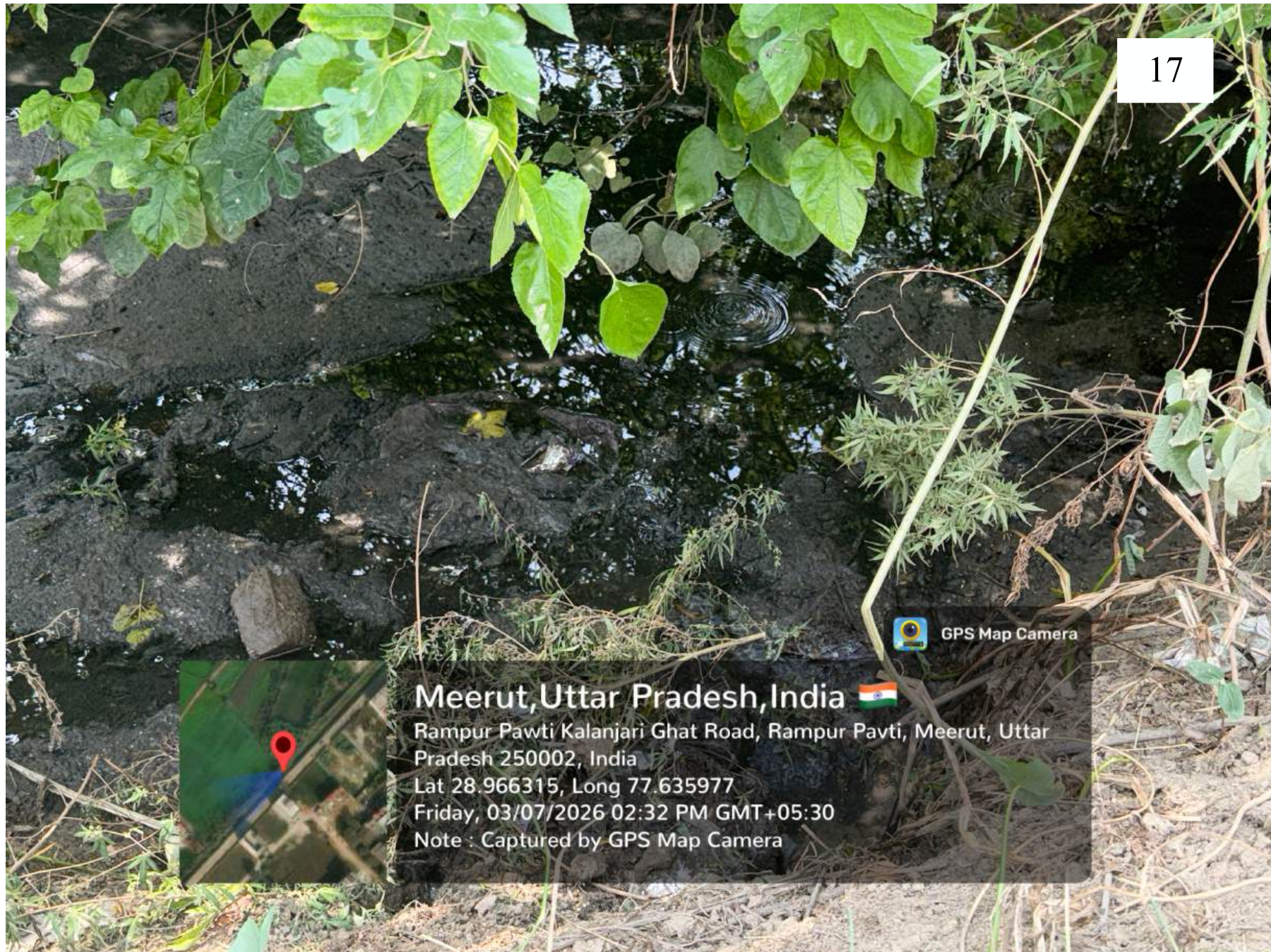
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Note : Captured by GPS Map Camera

16
Annexure LC/4





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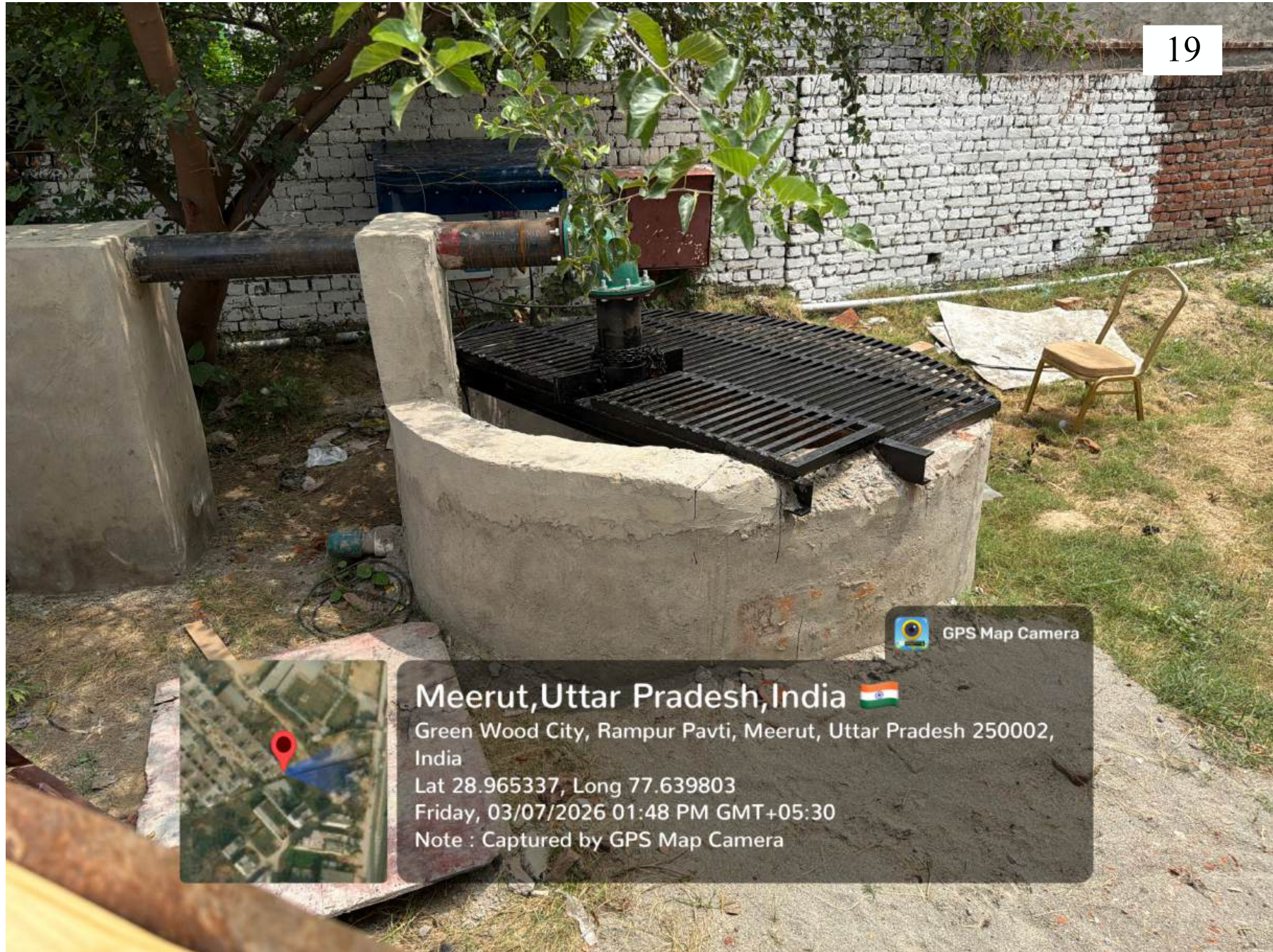
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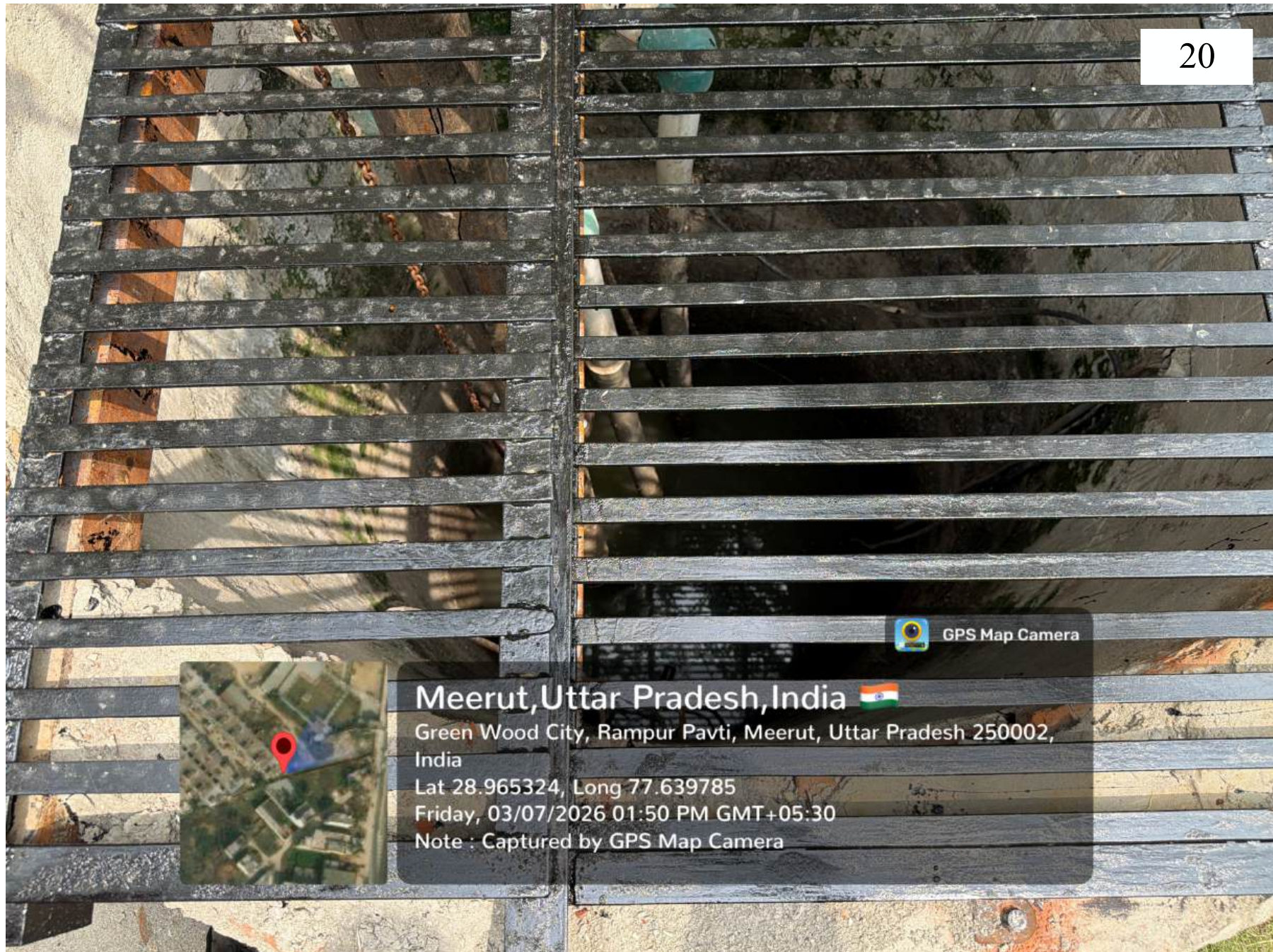
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GPS Map Camera

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Meerut, Uttar Pradesh, India 🇮🇳

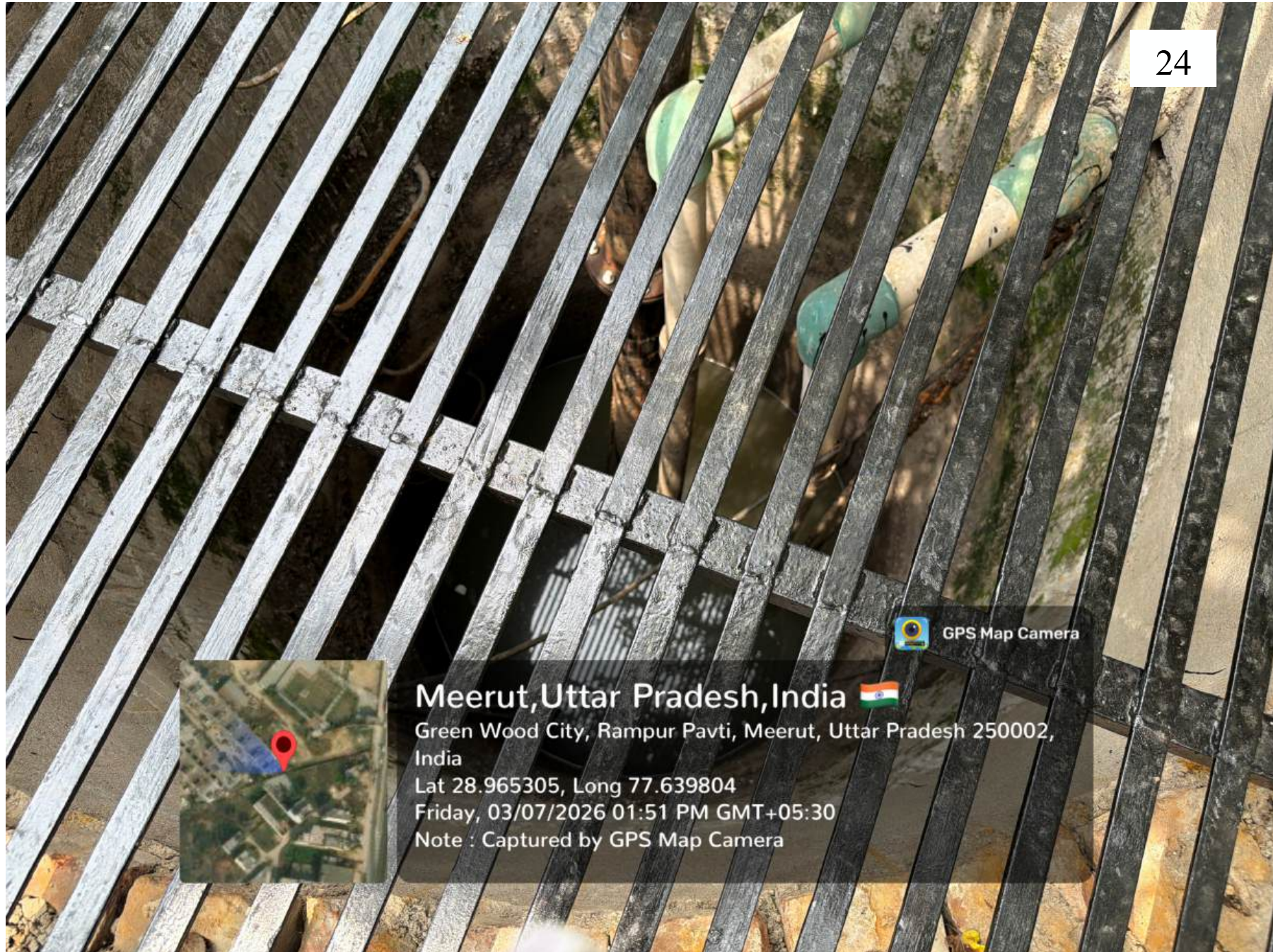
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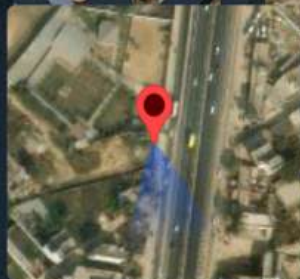
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Meerut, Uttar Pradesh, India 

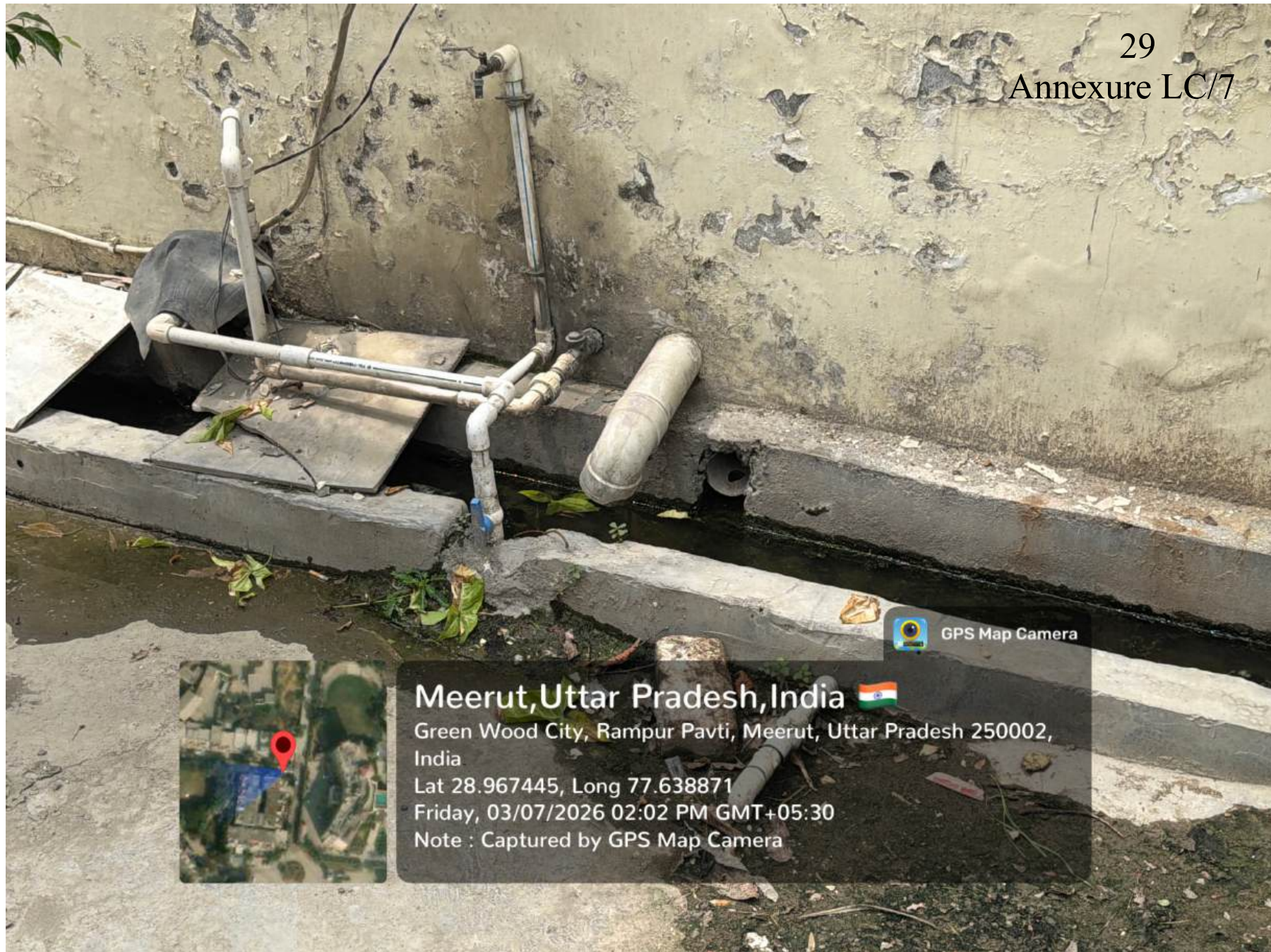
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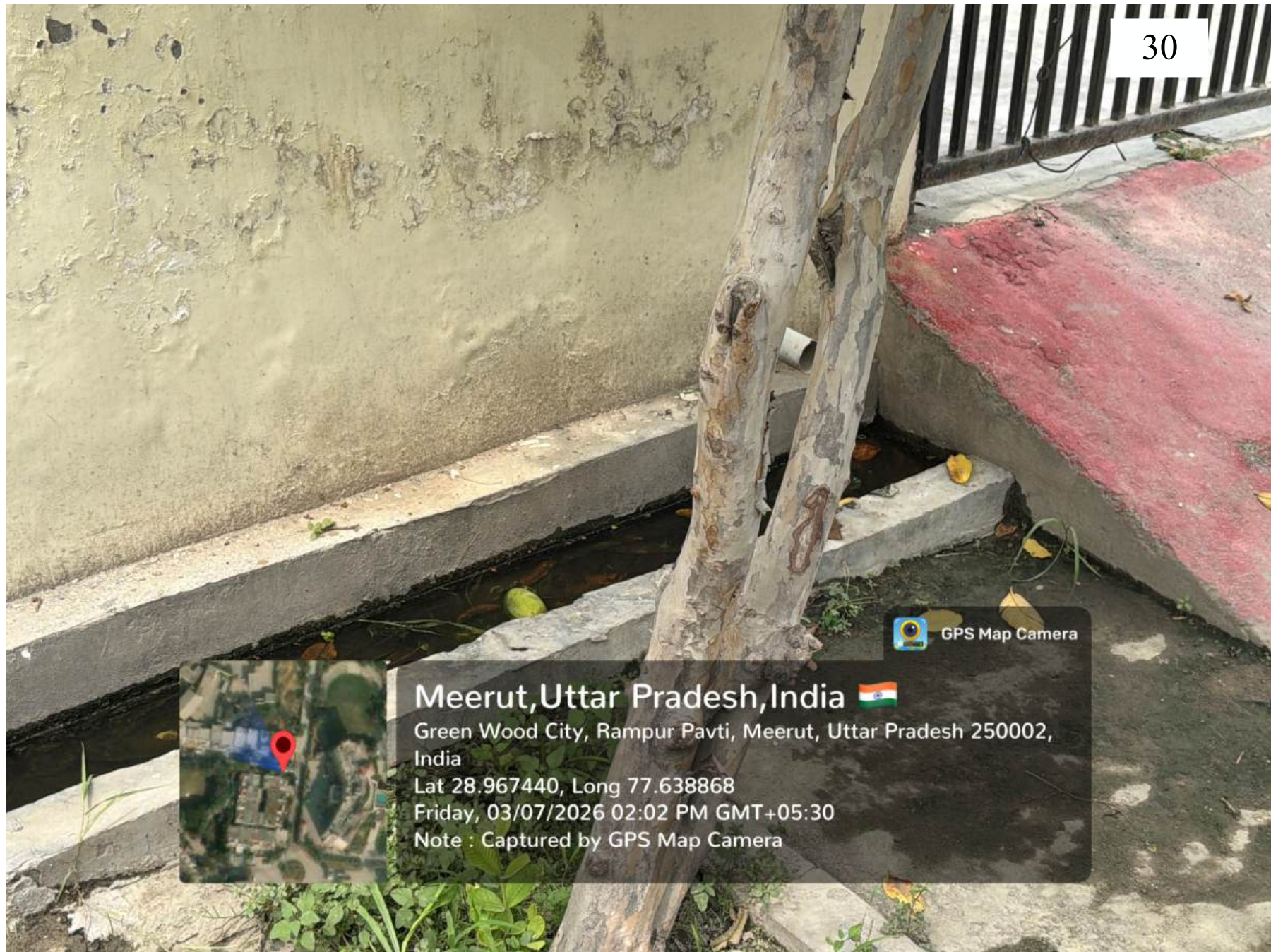
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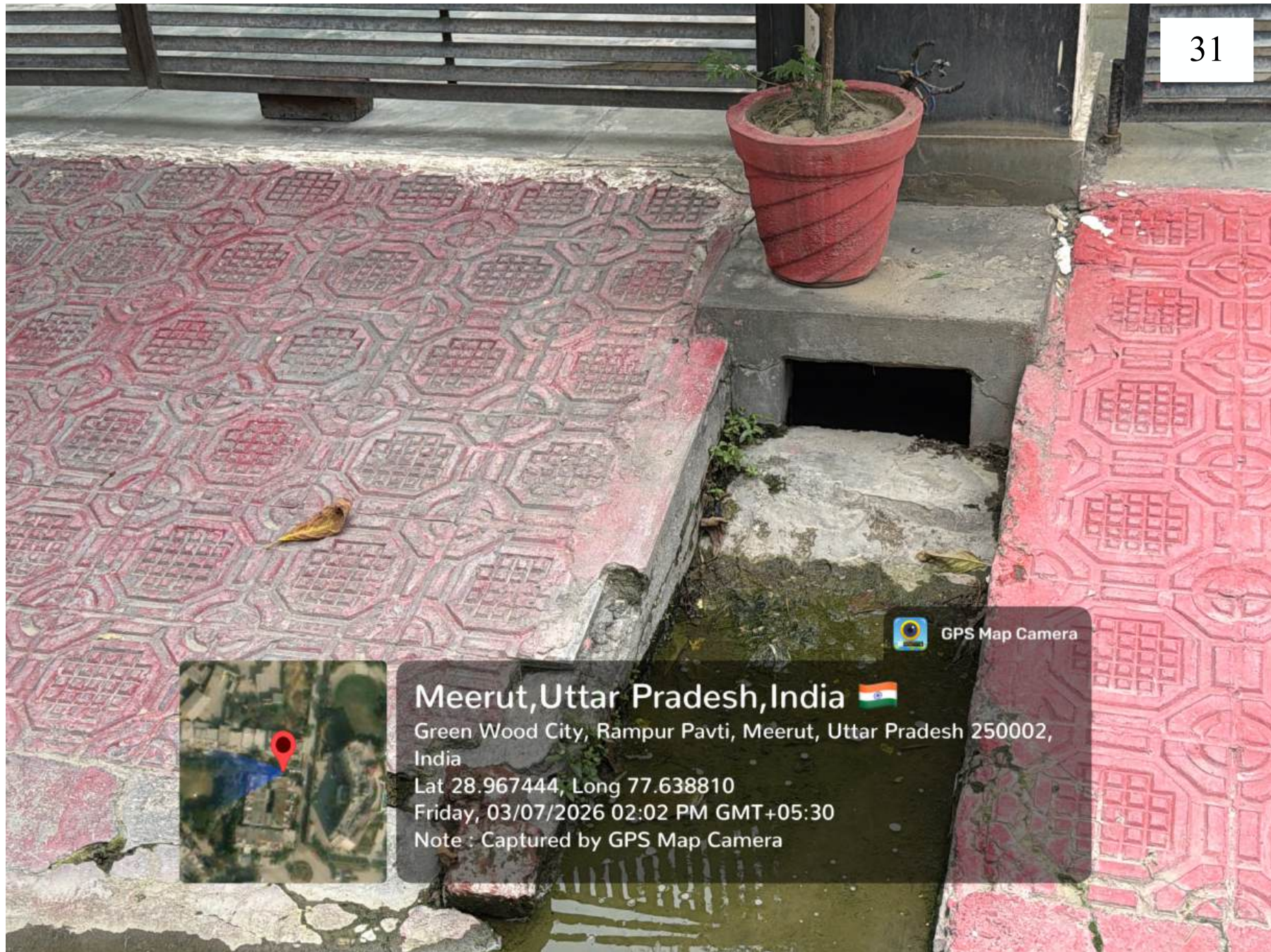
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Green Wood City, Rampur Pavti, Meerut, Uttar Pradesh 250002,
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Meerut, Uttar Pradesh, India 🇮🇳

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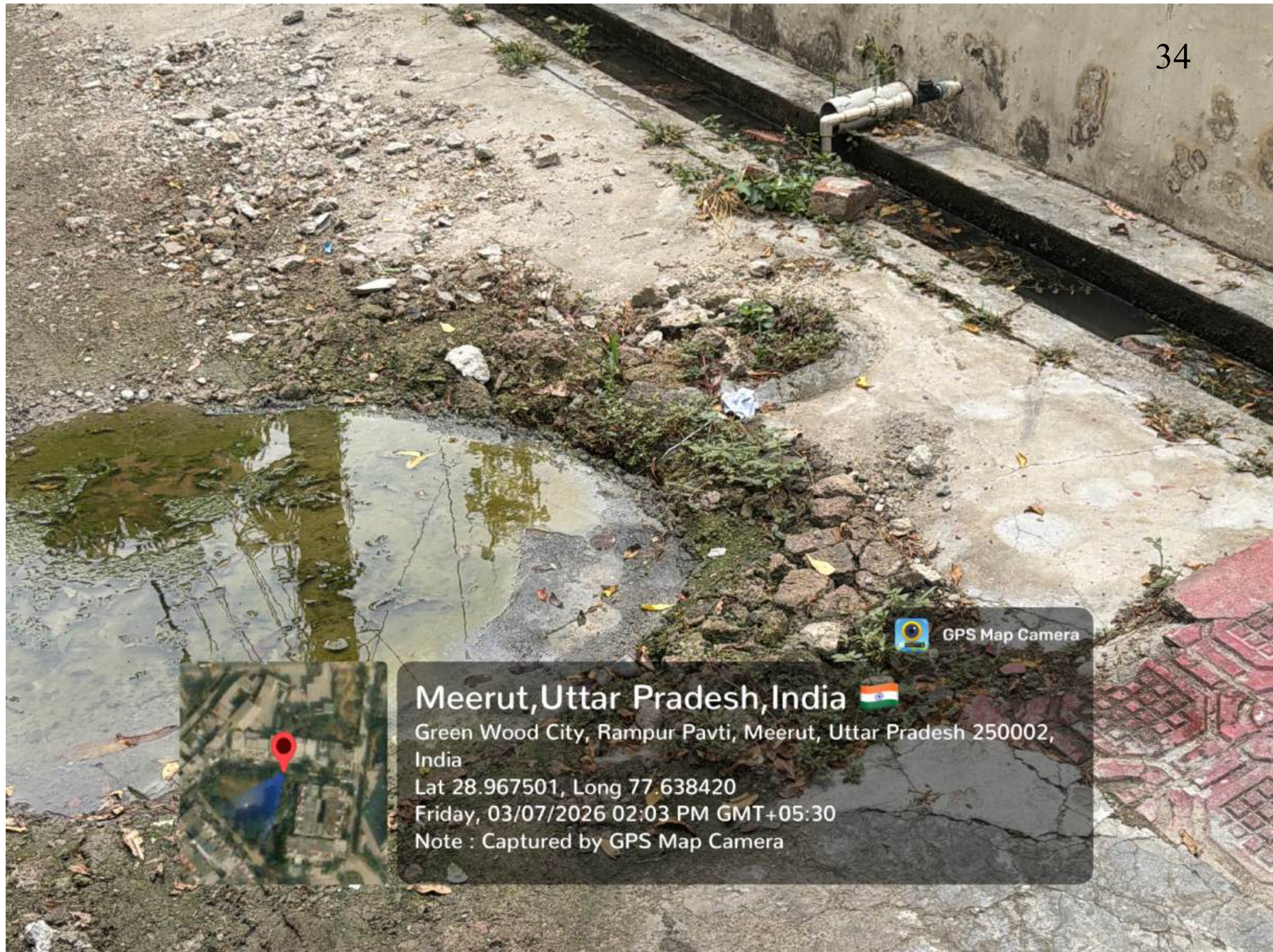
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GPS Map Camera

Meerut, Uttar Pradesh, India

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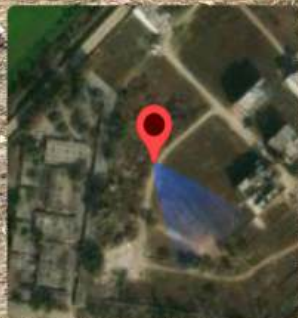
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Annexure LC/8





GPS Map Camera



Meerut, Uttar Pradesh, India 🇮🇳

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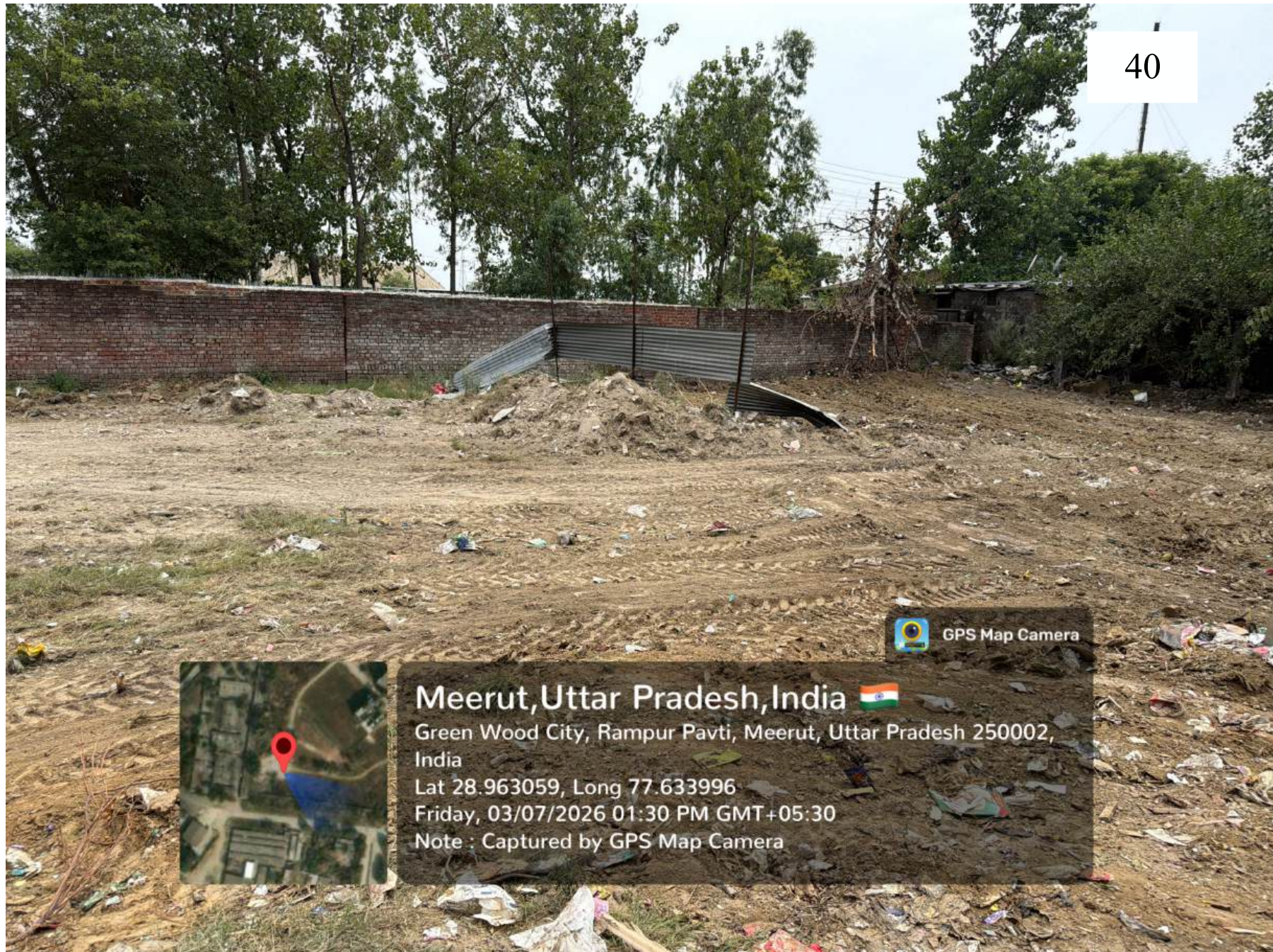
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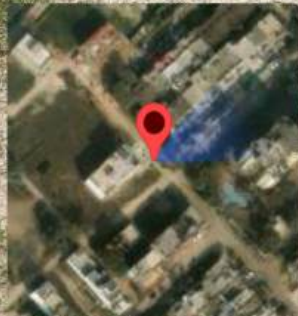
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Annexure LC/9



Meerut, Uttar Pradesh, India 🇮🇳

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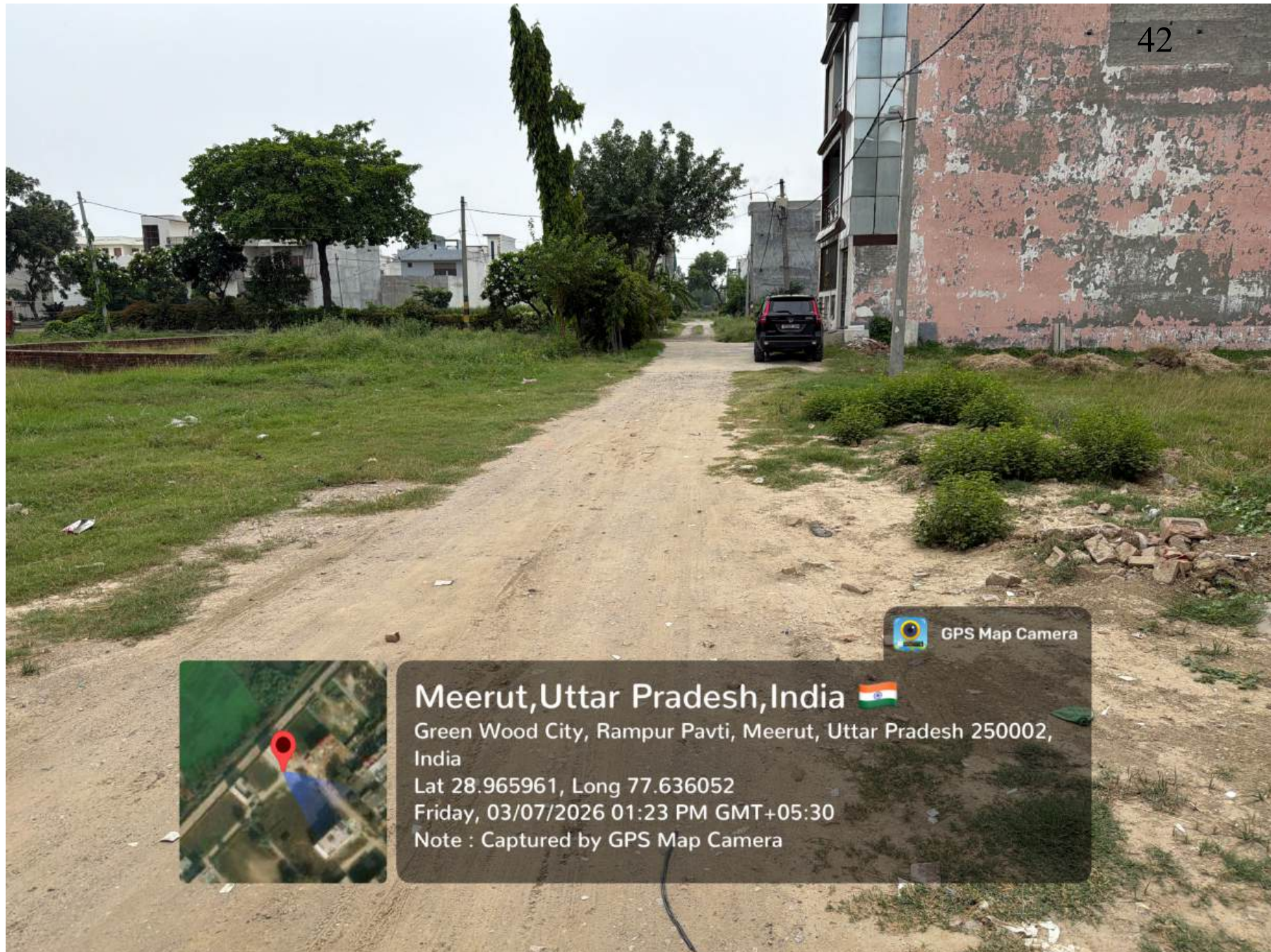
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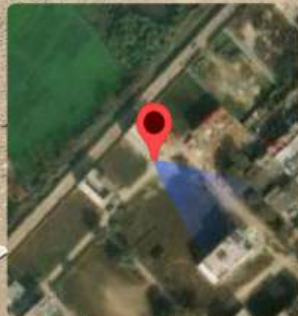
GPS Map Camera



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GPS Map Camera

**Meerut, Uttar Pradesh, India** Green Wood City, Rampur Pavti, Meerut, Uttar Pradesh 250002,
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Note : Captured by GPS Map Camera

